Relevant information under Section 4(1) (b)(viii)

(1) Composition of Authority

Section 4 of the PFRDA Act specifies that the Authority shall consist of the following Members, namely: -

- (a) a Chairperson;
- (b) three whole-time members; and
- (c) three part-time members,

to be appointed by the Central Government from amongst persons of ability, integrity and standing and having knowledge and experience in economics or finance or law with at least one person from each discipline.

Present Members of the Authority (as on 29th July, 2025): -

Chairperson -Shri S. Ramann	
Whole -Time Members	Part-Time Members
(Economics) Shri Randip Singh Jagpal, Whole-Time Member (Law) Shri Sanjay Pandey, Whole-Time Member (Finance)	Ms. Parama Sen (IA&AS 1994), Additional Secretary (Pers.), Department of Expenditure, Ministry of Finance Shri Manoj Kumar Dwivedi (IAS 1997), Additional Secretary, Department of Personnel and Training, Ministry of Personnel, Public Grievances & Pensions and Part-time Member-PFRDA Shri Parshant Kumar Goyal (IAS 2007), Joint Secretary, Department of Financial Services, Ministry of Finance

Composition of Authority is also hosted at PFRDA website under the section:

Home->About Us->Authority

A brief of the Board Meeting Minutes is available on PFRDA website at the weblink:

Home->https://www.pfrda.org.in/index1.cshtml?lsid=1113

(2) Pension Advisory Committee

Section 45 of the PFRDA Act provides for a Pension Advisory Committee (PAC) to represent the interest of employees' association, subscribers, commerce and industry, intermediaries, and organizations engaged in pension research. Its objective is to advise the Authority on matters relating to the making of the regulations and on such matters as may be referred to it by the Authority.

Copy of notification of PAC members is available on PFRDA website under the section:

https://www.pfrda.org.in/index1.cshtml?lsid=499